

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 643/2020

P.G ARAVIND

Petitioner(s)

**VERSUS**

THE STATE OF KERALA & ANR.

Respondent(s)

(FOR I.R. and IA No.59943/2020-STAY APPLICATION and IA No.59945/2020-EXEMPTION FROM FILING AFFIDAVIT )

Date : 04-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Ms. Natasha Dalmia, AOR  
Ms. Devanshi Singh, Adv.  
Chandni Ghatak, Adv.

For Respondent(s)

Mr. V. Giri, Sr. Adv.  
Mr. T. G. Narayanan Nair, AOR  
  
Mr. Dushyant Dave, Sr. Adv.  
Mr. Romy Chacko, AOR  
Mr. Lakshmi Narayanan, Adv.

UPON hearing the counsel the Court made the following

**O R D E R**

The petitioner, an Advocate has questioned the functioning of the Kerala High Court during this pandemic, COVID-19. The petitioner questions the decision of the Kerala High Court on the administrative side permitting e-filing on bail applications only. The petitioner's case is that the High Court ought to have permitted e-filing of all nature of cases.

We have heard learned counsel for the parties.

In pursuance of earlier order, a Report on the functioning of the High Court - hearing of cases through video conferencing

physical filing, e-filing and physical hearing has been filed. In the last line of para 11 of the Report, following has been stated:

“If any of the Advocate seeks hearing through video conferencing, in a case pending before a Division Bench or a Single Bench, the Registry has assured that facility for the same will be provided.”

In view of the above statement in the Report, learned counsel for the petitioner submits that she has no grievance and the writ petition be closed.

The writ petition is closed in view of the above.

Pending applications stand disposed of.

(MEENAKSHI KOHLI)  
AR-CUM-PS

(RENU KAPOOR)  
COURT MASTER